

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 16200-JK (LD) of 2024**

**DATED: - 26 - 09 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

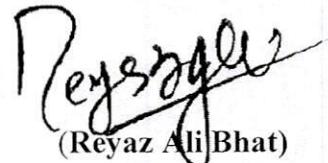
Secretary to Government

Dated: 26.09.2024

No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)

Assistant Legal Remembrancer



**Annexure to the Government Order No.16200 -JK (LD) of 2024 dated 26.09.2024**

S No.	Case No. Title of the case	OIC
1	Deepak Sharma Versus Union Territory of J&K and Ors. in WP (C) No. 2159/2024	<b>Mr. Nasir Ahmad Shah Dy. SP (Pers) PHQ</b>
2	FIR No. 33/2021 U/s 452/376 IPC & 4 POCSO Act of PS Dharamkund titled Atta Mohd V/s U.T of J&K.	<b>Sh.Faraz Hussain Shah, Dy.SP, PC Sangaldhan (Ramban)</b>
3	FIR No. 101/2022 U/S 8/20 NDPS Act of PS Ramsoo titled State V/s Mustafa Sohil.	<b>Manjeet Singh, SDPO Bahnihal,</b>
4	FIR No. 37/2016 U/s 376/366/109 RPC of PS Kishtwar titled State V/s Amrik Singh and others.	<b>Sh. Ishan Gupta, Dy. SP, Headquarters, Kishtwar</b>
5	FIR No. 556/2020 U/s 8/20/60 NDPS Act of PS Rajouri titled State of J&K V/s Maqbool Hussain.	<b>Sh. Satish Kumar,Dy. SP Hqrs. Rajouri,</b>
6	FIR No. 47/2020 U/S 8/21/22 NDPS Act of PS ANTF, Jammu titled State V/s Virender Singh.	<b>Sh. Tanveer Ahmed Jeelani, JKPS Dy. SP ANTF Jammu,</b>
7	FIR No. 142/2019 U/s 8/15/25 NDPS Act of PS Samba titled Gurpreet Singh and another V/s U.T of J&K.	<b>Sh. Bhishm Dubey, Dy. SP HQ Samba,</b>
8	FIR No. 33/2015 U/S 363/376/342 RPC of PS Poonch titled State V/s Irfan Ahmed and Others	<b>Sh. Pankaj Soodan, Dy. SP, Hqrs. Poonch</b>
9	UT of J&K Vs Shafeeq Ahmad Wani FIR No.436/2022 u/s 354-A RPC and section 8 of POCSO Act P/s Rajbagh	<b>Sh. Gafoor Mir, DPO Sadder,</b>
10	UT of J&K Vs Adil Farooq Rah, FIR No.109/2020 u/s 420 IPC , 8/21 NDPS Act P/s Shaheed Gunj	<b>Sh. Vikram Singh Nag, SDPO Shaheed Gunj,</b>
11	Manzoor Ahmad Bhat Vs UT of J&K , FIR No.33/2024 u/s 8/21 NDPS Act, P/s Ganderbal	<b>Sh. Aftab Hussain, DySP Ops,</b>
12	FIR No. 87/2022 U/S 8/21-29 NDPS Act of P/S Uri titled State V/S Mohammad Shafeer Khokar & Ors.	<b>Sh. Showket Ali, SDPO Uri,</b>
13	FIR NO 121/2022 of P/s Uri titled State v/s Imtiyaz Ahmad Bhat and or's U/S 8/21/29 NDPS Act by 1st Add Sessions Court, Baramulla.	<b>Sh. Showket Ali, SDPO Uri,</b>
14	Aijaz Ahmad Parray and others V/s U.T of J&K & Others in T.A. NO.3756/2021, SWP NO.2698/2017.	<b>Mr. Nasir Ahmad Shah- Dy-SP (S) (Personnel) PHQ, contact No.7006770143</b>
15	OWP No. 237/2017 mtitled ghulam Hassan Bhat Vs State of J&K and Ors	<b>Shri Rameez Ahmad JKPS 125827 SDPO Qazigund 9596235678</b>

*Reyazul*

*Jm*